

श्री ब० रा० मगत : जो कुछ पार्लियामेंट में हमने घोषणा की है उससे हमारा पूरा कमिट मेंट है। इससे अधिक और क्या आश्वासन माननीय सदस्य को दूं।

श्री अटल बिहारी वाजपेयी : आपका बयान उससे खिलाफ है।

श्री ब० रा० मगत : जहां तक माननीय वाजपेयी जी ने यह कहा कि श्री के० बी० लाल ने ऐसा कहा था, मैं उनको बताना चाहता हूं कि वह वहां थे भी नहीं। दो दिन बाद आये थे इसलिए माननीय सदस्य को जो सूचना दी गयी वह गलत है। वह प्रैस कानफरेन्स में नहीं थे और सम्वाददाताओं से कोई ऐसी बात नहीं कही गई थी कि उसको छापें या न छापें ऐसी बात मेरी तरफ से कोई नहीं हुई।

एक बात माननीय सदस्य ने यह कही कि चोरी छिपे यह कम्पनी चीन से व्यापार करेगी इसके लिए हम क्या उपाय करेंगे यह बतायें। तो मैंने कहा कि जब कम्पनी बनेगी तब इन बातों पर ठीक से गौर किया जाएगा कि वहां ट्रेड करना है, कि कन्ट्रि से ट्रेड करना है। यह कहना कि भारतीय व्यापारियों से ट्रेड करें, तो मैं बताना चाहता हूं कि जो भारतीय ओरिजिन के लोग वहां हैं उसमें अधिकांश, 80 फीसदी लगभग भारतीय सिटिजन नहीं हैं, हांगकांग के सिटिजन हैं। वहां चीनी हों या भारतीय हों, भारतीयों की संख्या बहुत कम है और उनके हाथ में ट्रेड बहुत मामूली है जब तक वहाँ के स्थानीय व्यापारियों को ट्रेड काउन्सिल से सम्बन्ध नहीं करेगा तब तक व्यापार बढ़ने की कोई सम्भावना नहीं है। इन सब बातों को देख कर फैसला करेंगे कि जॉइंट कम्पनी का पैटर्न क्या हो। जहां तक रोक थाम का प्रश्न है, जो व्यापार हम नहीं चाहते हैं और जो हमारे देश के हित में नहीं है उसको हम कदापि नहीं करेंगे।

13.02 hrs.

PAPERS LAID ON THE TABLE

Fourth Five Year Plan

THE PRIME MINISTER, MINISTER OF FINANCE, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : I beg to lay on the Table a copy of "Fourth Five Year Plan 1969-74". [Placed in Library. See No. LT--3549/70]

Annual Accounts of the Post Graduate Institute of Medical Education and Research, Chandigarh

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : On behalf of Shri K. K. Shah, I beg to lay on the Table—

- (1) A copy of the Certified Accounts of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 1968-69 together with the Audit Report thereon, under sub-section (4) of section 18 of the Post Graduate Institute of Medical Education and Research, Chandigarh Act, 1966. [Placed in Library. See No. LT--3550/70]

Report of the Indian Delegation of the W.H.O. Regional Committee

- (2) A copy of the Report of the Indian Delegation to the Twenty-second session of the W.H.O. Regional Committee for South-East Asia, held at Kathmandu from 29th September to 5th October, 1969. [Placed in Library. See No. LT--3551/70]

Review and Annual Report of the Lubrizol India Ltd., Bombay

SHRI D. R. CHAVAN : I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the Lubrizol India Limited, Bombay for the year 1968-69.

- (2) Annual Report of the Lubrizol India Limited, Bombay, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT—3552/70*]

**Review and Annual Report of the Singareni Collieries Co. Ltd.**

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO) : I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi version) under sub-section (1) of section 619A of the Companies Act, 1956 :—
- (i) Review by the Government on the working of the Singareni Collieries Company Limited, for the year 1968-69.
  - (ii) Annual Report of the Singareni Collieries Company Limited, for the year 1968-69 along with the Audited Accounts. [*Placed in Library. See No. LT— 553/70*]

**Aluminium (Control) order 1970**

- (2) A copy of the Aluminium (Control) Order, 1970 (Hindi and English versions) published in Notification No. S.O. 1103 in Gazette of India dated the 20th March, 1970 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See No. LT— 3554/70*]

**Agricultural Refinance Corporation Regulations, Central Excise Rules, Notification of the Customs Act.**

THE MINISTER OF SUPPLY AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR) : On behalf of Shri P. P. Sethi, I beg to lay on the Table—

- (1) A copy of the Agricultural Refinance Corporation (Issue and Management of Bonds) Regulations, 1969, published in Gazette of India

dated the 25th April, 1970, under sub-section (5) of section 46 of the Agricultural Refinance Corporation Act, 1963. [*Placed in Library. See No. LT—3555/70*]

- (2) A copy of the Central Excise (Excise Amendment) Rules, 1970 (Hindi and English Versions) published in Notification No. G.S.R. 689 in Gazette of India dated the 2nd May, 1970, under section 38 of the Central Excises and Salt Act, 1944. [*Placed in Library. See No. LT— 3556/70*]
- (3) A copy of Notification No. S.O. 1542 (Hindi and English versions) published in Gazette of India dated the 2nd May, 1970, under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [*Placed in Library. See No. LT—3557/70*]

**The Customs and Central Excise Duties Export Drawback Amendment Rules and Notifications**

- (4) A copy each of the following Notification under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—
- (i) The Customs and Central Excise Duties Export Drawback (General) Nineteenth Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 640 Gazette of India dated the 18th April, 1970.
  - (ii) The Customs and Central Excise Duties Export Drawback (General) Eighteenth Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 641 in Gazette of India dated the 14th April, 1970.
  - (iii) The Customs and Central Excise Duties Export Drawback (General) Eighteenth Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 642 in Gazette of India dated the 18th April, 1970.